

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**NOTIFICATION**  
**No. 20/2014-Customs**

New Delhi, the 11th July, 2014

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 39/96-Customs, dated the 23<sup>rd</sup> July, 1996, published in the Gazette of India, Extraordinary *vide* number G.S.R. 291(E), dated the 23<sup>rd</sup> July, 1996, namely:-

In the said notification, in the Table,-

- (i) against serial number 20, in column (2), the expression “Portable X-ray machine / system” shall be omitted;
- (ii) after serial number 43, the following serial numbers and entries shall be inserted, namely:-

(1)	(2)	(3)
“44.	All goods	If,- (a) the said goods are imported by the National Technical Research Organisation, (hereinafter referred to as NTRO); (b) before clearance of the said goods, an officer of NTRO, not below the rank of Joint Secretary to the Government of India, certifies that the said goods are required for strategic systems by NTRO. <i>Explanation.</i> – Nothing contained in this exemption shall have effect on or after the 1 <sup>st</sup> day of January, 2019.
45.	All goods	If,- (a) the said goods are imported by the Indian Offset Partner (hereinafter referred to as IOP) of the contractor to the National Technical Research Organisation, (hereinafter referred to as NTRO); (b) before clearance of the said goods, the importer furnishes a duty exemption

	<p>certificate from an officer of the NTRO, not below the rank of Joint Secretary to the Government of India -</p> <p>(i) indicating the details of the purchase order placed by the NTRO on the contractor;</p> <p>(ii) indicating the details of the purchase order placed by the said contractor on the IOP along with the description of the final products and the description and quantity of goods required to be imported for manufacture of the said final products; and</p> <p>(iii) certifying that the said goods are intended for use in the radars acquired by the NTRO from the said contractor.</p> <p><i>Explanation.</i> – Nothing contained in this exemption shall have effect on or after the 1<sup>st</sup> day of January, 2019.”.</p>
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[F.No.334/15/2014 –TRU]



(Pramod Kumar)

Under Secretary to the Government of India

Note: - The principal notification No.39/1996-Customs, dated the 23<sup>rd</sup> July, 1996 was published in the Gazette of India, Extraordinary, *vide* number G.S.R. 291(E), dated the 23<sup>rd</sup> July, 1996 and last amended by notification No. 42/2013-Customs, dated the 30<sup>th</sup> August, 2013 *vide* number G.S.R. 586(E), dated the 30<sup>th</sup> August, 2013.